

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT)(Insolvency) No. 625 of 2018

IN THE MATTER OF:

Punit Tyagi

...Appellant

Versus

Agarwal Sanitations & Anr.

...Respondent

Present:

For Appellant : Mr. B.K. Tyagi and Mr. Sandeep Tyagi, Advocates

ORDER

22.01.2019 Mr. Sandeep Tyagi, learned counsel for the appellant submits that Mr. Ranjit Khatri on instruction from Appellant - Mr. Punit Tyagi seeks to withdraw the appeal. On his request, we allow the appellant to withdraw the appeal without giving liberty to the appellant to challenge the same very impugned order before this Appellate Tribunal.

The appeal stands disposed of as withdrawn.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

ss/sk